

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. †3807**

TO BE ANSWERED ON THE 16TH JULY, 2019/ ASHADHA 25, 1941 (SAKA)

GRANT OF CITIZENSHIP TO PAK MIGRANTS

†3807. SHRI RAM KRIPAL YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has given citizenship to 34 pak migrants in Rajasthan;

(b) if so, the details thereof; and

(c) whether this step has been taken to improve relations with neighbouring countries and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c): The Central Government, in exercise of powers conferred on it by section 16 of the Citizenship Act, 1955 has specified that Collectors of 16 districts including three Districts of Jodhpur, Jaisalmer and Jaipur in the State of Rajasthan and Secretary(Home) of the 7 States including the state of Rajasthan would also exercise powers of the Central Govt. to grant Indian citizenship by registration or naturalization to legal migrants belonging to six minority communities namely Hindus, Sikhs, Buddhists, Jains, Parsis and Christians from Pakistan, Afghanistan and Bangladesh.

In exercise of delegated powers mentioned above, the following number of minority migrants have been granted citizenship by the State Government of Rajasthan and District Collectors of Jodhpur, Jaisalmer and Jaipur:-

Granting Authority	No. of citizenship cases granted
Govt. of Rajasthan	82
District Collector, Jodhpur	1113
District Collector, Jaisalmer	7
District Collector, Jaipur	108
